

[Sh. K. Ramamurthy]

provide for the fixation of public holiday and working hours for public offices.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the fixation of public holiday and working hours for public offices."

The Motion was adopted

SHRI K. RAMAMURTHY: I introduce the Bill.

15.43 hrs.

NATIONAL HIGHWAYS (AMENDMENT)
BILL*

[Amendment of section 5]

[English]

SHRI K. RAMAMURTHY (Krishnagiri): I beg to move for leave to introduce a Bill further to amend the National Highways Act, 1956.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the National Highways Act, 1956."

The Motion was adopted

SRI K. RAMAMURTHY: I introduce the Bill.

15.43 1/2 hrs.

MEDICAL TERMINATION OF PREG-
NANCY (AMENDMENT) BILL*

(Amendment of Sections 3 and 4)

[English]

SHRIMATI JAYAWANTI NAVIN-CHANDRA MEHTA (Bombay Northeast): I beg to move for leave to introduce a Bill to amend the Medical Termination of Pregnancy Act, 1971.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to amend the Medical Termination of Pregnancy Act, 1971."

The Motion was adopted

SHRIMATI JAYAWANTI NAVIN-CHANDRA MEHTA: I introduce the Bill.

15.44 hrs.

HIGH COURT AT MADRAS (ESTABLISH-
MENT OF A PERMANENT BENCH AT
MADURAI) BILL*

[English]

SHRI A. G. S. RAM BABU (Madurai): I beg to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the High Court at Madras at Madurai.

The Motion was adopted

SHRI A. G. S. RAM BABU: I introduce the Bill.

15.44 1/2 hrs.

ABOLITION OF BEGGING BILL*

[English]

SHRI KUSUMA KRISHNA MURTHY (Amalapuram): I beg to move for leave to introduce a Bill to provide for ablation of

*Published on the Gazette of India, Extraordinary, Part II Section 2, dated 22. 12.90.